

**CENTRAL INDUSTRIAL SECURITY
FORCE BILL**

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha on the 13th May, 1968.

- (5) The Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1968.
- (6) The Central Laws (Extension to Jammu and Kashmir) Bill, 1968.
- (7) The Pondicherry (Extension of Laws) Bill, 1968.
- (8) The Civil Defence Bill, 1968.

12.32½ hrs.

PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I also lay on the Table following five Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 5th April, 1968:—

- (1) The Appropriation (No. 2) Bill, 1968.
- (2) The Finance Bill, 1968.
- (3) The Uttar Pradesh Appropriation (No. 2) Bill, 1968.
- (4) The West Bengal Appropriation (No. 2) Bill, 1968.
- (5) The Estate Duty (Amendment) Bill, 1968.

I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 5th April, 1968:—

- (1) The Delhi Municipal Corporation (Amendment) Bill, 1968.
- (2) The Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968.
- (3) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1968.
- (4) The Public Provident Fund Bill, 1968.

12.33½ hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL—Contd.

MR. SPEAKER: The House will take up further consideration of the following motion moved by Shri Jagannath Rao on the 22nd July, 1968, namely:—

“That the Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952, be taken into consideration.”

Shri Kanwar Lal Gupta may resume his speech.

SHRI S. M. BANERJEE (Kanpur): I have to say something about the Order Paper.

MR. SPEAKER: It is over now. I have called Shri Gupta to speak on the Bill.

12.34 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

श्री कंवरलाल गुप्त (दिल्ली-सदर) :
उपाध्यक्ष महोदय, जो विधेयक इस समय सदन के सामने है, मैं उसका विरोध करने के लिये खड़ा हुआ हूँ। इसका एक कारण तो यह है कि जब एमरजेंसी लागू थी, डिफेन्स आफ इण्डिया एक्ट के अन्तर्गत सरकार ने बहुत सारी प्रोपर्टीज ले ली थीं, उस समय इस बात का ध्यान नहीं रखा गया था कि किसी घादमी को इन के लेने से अनुविधा होती है या नहीं होती है। उस समय एमरजेंसी की बात थी और सरकार